

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
GLOBAL INFRA TECH & FINANCE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Global Infratech & Finance limited
2. Date of incorporation of corporate debtor	06/01/1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L65921MH1995PLC248335
5. Address of the registered office and principal office (if any) of corporate debtor	Office no 16, Ground Floor, Rukmani Purushottam no.21 J.P. Road, Andheri West Mumbai -400058 MH
6. Insolvency commencement date in respect of corporate debtor	25/11/2022 (The CIRP has commenced on 25/11/2022. The undersigned was appointed as the Interim Resolution Professional vide Order dated 25/11/2022, copy of which was uploaded on the portal of the Hon'ble NCLT on 06/01/2023)
7. Estimated date of closure of insolvency resolution process	24/05/2023 (being 180 days from the Insolvency Commencement date w.e.f. 25/11/2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Saruparia (IRP) IBBI/IPA-001/IP-P00660/2017-2018/11689
9. Address and e-mail of the interim resolution professional, as registered with the Board	210, Hubtown Viva, Off. W.E. Highway, Near Shankar Wadi, Jogeshwari (E), Mumbai - 400060, MH Email id: dsaruparia@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	210, Hubtown Viva, Off. W.E. Highway, Near Shankarwadi, Jogeshwari (E), Mumbai - 400060, MH Email id: globalinfratech.cirp@gmail.com
11. Last date for submission of claims	20/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Global Infratech & Finance limited** on 25/11/2022 (order received by the IRP on 06/01/2023)

The creditors of **Global Infratech & Finance limited** are hereby called upon to submit their claims with proof on or before 20/01/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. You may download the relevant forms from the website of IBBI, <https://ibbi.gov.in/en/home/downloads>. **Submission of false or misleading proofs of claim shall attract penalties.**

Deepak Saruparia
Interim Resolution Professional in the matter of
Global Infratech & Finance limited
Reg no. IBBI/IPA-001/IP-P00660/2017-2018/11689
Authorisation for Assignment valid till 11/01/2023
Date : 07/01/2023
Place: Mumbai



(Handwritten signature)